

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of March 2024 (11.3.2024 to 15.3.2024)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
18.3.2024 Monday At 10.30 A.M. Misc/Generation Tariff Petitions	1.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 <i>(On admission)</i> .
	2.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 <i>(On admission)</i> .
	3.	125/MP/2024 alongwith I.A.No.21/2024	NDMC	Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019 (Interlocutory application for interim reliefs) <i>(On admission)</i> .
	4.	38/TD/2024	NPTPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state category - V trading license.
	5.	179/MP/2016	KSKMPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 27.11.2013 between the Petitioner and the Respondent (on remand matter from APTEL) <i>(Re-hearing)</i>
	6.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) <i>(Re-hearing)</i>
	7.	53/MP/2021 along with IA No. 26/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents (Interlocutory application seeking directions) <i>(Re-hearing)</i> .
	8.	61/MP/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2) <i>(Re-hearing)</i> .
	9.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) <i>(Re-hearing)</i> .
	10.	265/MP/2018	GBHPPL	Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from

			23.8.2018, which is in direct contravention of the final Order dated 31.5.2018 passed by the Commission in Petition No. 190/MP/2016)(<i>Re-hearing</i>).
11.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent TANGEDCO)(<i>Re-hearing</i>).
12.	346/MP/2020	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions)(<i>Re-hearing</i>).
13.	627/MP/2020	HPPC	Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other regulations of the Central Electricity Regulatory Commission (Sharing of InterState Transmission Charges and Losses) Regulations, 2010 as amended by the third amendment effective from 1.4.2016 and orders, for direction in regard to the levy and collection of charges and losses from the Petitioners for the 500 kV Bipole Mundra-Mohindergarh HVDC Transmission Line along with its associated facilities)(<i>Re-hearing</i>).
14.	52/MP/2022	NHPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Ltd and PGCIL regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009) (<i>Re-hearing</i>).
15.	187/MP/2022	Powerica	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Ltd. and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Ltd. and Powerica Ltd. seeking directions to JKTL/CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project)(<i>Re-hearing</i>).
16.	215/MP/2022	NLCIL	Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from COD i.e. 1.4.2021 to 31.3.2024 under Regulation-9 of CERC (Terms and Conditions of Tariff) Regulations, 2019) (<i>Re-hearing</i>).
17.	223/MP/2022	NLCIL	Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021) (<i>Re-hearing</i>).
18.	369/MP/2022	MPPMCL	Petition for refund of incentive amount paid to NHDC on account of capacity index for the period 1.4.2009 to 31.3.2021) (<i>Re-hearing</i>).
19.	371/MP/2022	DVC	Petition for approval of additional expenditure on Renovation and Modernization of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.201) (<i>Re-hearing</i>)5
20.	374/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/execution of the tariff order dated 21.11.2019 in Petition No 158/TT/2018 directing bilateral billing and payment of transmission charges by the Respondent to the Petitioner on account of delay in commissioning of its downstream transmission network.)(Re-hearing)
21.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022 challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice) (<i>Re-hearing</i>).
22.	118/MP/2023	PSPCL	Petition under section 79 (1) (f)of the Electricity Act, 2003 seeking quashing of the invoices dated 06/02/2023 and 06/03/2023 to the extent of interest component levied by NTPC Limited) (<i>Re-hearing</i>)
23.	59/GT/2022	BRBCL	Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.

	24.	60/GT/2024	THDC	Petition seeking Revision of Tariff of Koteshwar Hydro Electric Project (KHEP) (4x100MW) for the period 01.04.2019 to 31.03.2024 on account of interim truing up limited to meet the liabilities as per the arbitration award dated 17.12.2010 read with the orders of Hon'ble Delhi High Court dated 13.12.2019, 12.07.2023, 28.7.2023 paid by THDCIL on 27.01.2020 and 31.8.2023, in terms of Regulations 13(3) and 76 & 77 of the Tariff Regulations, 2019.
	25.	383/MP/2023	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts up to 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023
	26.	384/MP/2023	HPX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendment in duration of Long Duration Contracts (Daily, Weekly, Monthly and Any Day Single Sided) and introduction of Quarterly Contracts in Term Ahead Market and Green Term Ahead Market Contracts from the present duration of 3 months to 11 months
	27.	12/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks/ 3 months to up to 11 months as provided in T-GNA.
	28.	173/TT/2021 alongwith I.A.No.92/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) ? North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid. (Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.
	29.	242/TT/2021 alongwith I.A.No.91/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid (Interlocutory application seeking directions)
19.3.2024 Tuesday At 10.30 A.M. Public Hearing		No. RA- 14026(11)/1/2023- CERC	Through Online Video Conference	Public hearing on Draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024.
20.3.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	358/MP/2023 along with IA No. 90/2023	TPSL	Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for interim reliefs) (<i>On admission</i>)
	2.	74/MP/2023	JITPL	Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of "Change in Law" as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents (<i>On admission</i>)
	3.	87/MP/2024	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and Section 19 of Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure,

			Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, inter alia, seeking a direction seeking a direction to the Respondent to pay the outstanding amount of Rs. 11,22,05,158 to the Petitioner against the power supplied by the Petitioner to the Respondent (<i>On admission</i>)
4.	55/TL/2024	N2BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemrana II Bareilly Transmission Limited.
5.	56/AT/2024	N2BTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Neemrana II Bareilly Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
6.	58/TL/2024	KPS3TL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID KPS3 Transmission Limited for implementation of transmission system for evacuation of power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7GW): Part E3 through ?Regulated Tariff Mechanism (RTM) mode
7.	310/TL/2023	KBTL	Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for the grant of separate Transmission Licence for implementation of the Transmission System for evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.
8.	52/TL/2024	KGTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited.
9.	64/AT/2024	KGTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
10.	69/TD/2024	EEPDC	Application of surrendering the existing trading licence under Regulation 20(3) of Trading Licence Regulations.
11.	182/MP/2023	CTUIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking appropriate directions to recover the outstanding dues of transmission charges of the Respondents.
12.	263/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short-term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela -Tarkera - Budhipadar - Korba (Budhipadar - Korba Circuit 2 & 3 - Odisha portion) line and associated S/S bays to the Petitioner.
13.	223/MP/2023 along with IA No. 53/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)l of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure (Interlocutory application for interim reliefs).
14.	14/MP/2019	RSPPL	Petition before the CERC seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account

			of imposition of safeguard duty on the import of solar cells and modules (<i>Received by remand</i>)
15.	344/MP/2020 alongwith I.A.No.45/2021	RGPPL	Petition under Section 79 (1) I and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL (Interlocutory application moved by MSEDCL for implementation as party to the Petition).
16.	338/MP/2022	DIL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law compensation payable to Dhariwal Infrastructure Limited.
17.	204/MP/2023	MWDPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law on account of financial/ commercial impact of the Change in Law and increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited.
18.	354/MP/2023	PCKL	Petition under Regulation 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 for grant of Renewable Energy Certificate.
19.	40/MP/2023	AHEJ2L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Two Limited (earlier known as Adani Green Energy Seven Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
20.	31/MP/2023	AHEJ3L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events
21.	137/MP/2023	IL&FS	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC (Conduct of Business Regulations) 1999 seeking recovery of energy charges for the power procured in the month of December 2022, in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003)(<i>Re-hearing</i>).
22.	75/MP/2023	CEPL	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December 2022, in terms of the Directions issued by the Ministry of Power, Government of India.
23.	11/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single sided reverse auction contract, Renewable Energy Certificates single sided forward auction contract and continuous matching mechanism for REC trading.
24	27/MP/2024	GUVNL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes in relation to the change in law claims of Adani Power Limited in terms of the Power Purchase Agreement dated 02.02.2007 read with the Supplemental Power Purchase Agreement dated 5.12.2018 and consequential reliefs.

	25.	244/MP/2021 alongwith 30/IA/2023	AREPRL	Petition under Sections 79(1)l and Section 79 (1) (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Ltd. by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events (Interlocutory application for subsequent reliefs).
	26.	284/MP/2023 alongwith I.A. No.72/2023	PSPCL	Petition under Section 79 of the Electricity Act, 2003 seeking exclusion of Bhakra Beas Management Board ('BBMB') quantum/drawl from the deemed General Network Access ('GNA') quantum for the State of Punjab while calculating the GNA charges in terms of Regulation 18 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022(interlocutory application for interim reliefs).
	27.	279/MP/2023	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) 2023
	28.	301/MP/2023	LVTPL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of transmission charges due to the Petitioner.
	29.	79/MP/2022 along with I.A. No. 34/2023	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
	30.	107/MP/2021 alongwith I.A.No.36/2021	ASIPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.01.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.09.2018(Interlocutory application for interim reliefs).
20.3.2024 Wednesday At 2.30 P.M. Miscellaneous Petitions	31.	699/MP/2020	PTCIL	Petition under Section 79 (1) l & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof.
	32.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
	33.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	34.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA
	35.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
	36.	227/MP/2022 alongwith	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from

		I.A.No.55/2022		performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>).
21.3.2024 Thursday At 10.30 A.M. Public Hearing		No. L-1/261/2021/ CERC	Through Online Video Conference	Public hearing on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
15.3.2024